#### COURT-I

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### <u>APPEAL NO. 265 OF 2017 &</u> IA NO. 249 OF 2017 & IA NO. 91 OF 2018

# Dated: 22<sup>nd</sup> February, 2018

#### Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

<u>In the matter of:</u> Mr. Rama Shankar Awasthi Vs.			Appellant(s)
RKM Powergen Private Power Limited & Ors.			Respondent(s)
Counsel for the Appellant(s)	:	Mr. Shubham Arya Ms. Poonam Saigal	
Counsel for the Respondent(s)	:	Mr. Kamal Budhiraja Mr. Parngat Pandey for Mr. Rajiv Srivastava Ms. Garima Srivastava	<sup>-</sup> R-1
		Ms. Gargi Srivastava fo Mr. C.K. Rai Mr. Mohit Rai Mr. Umesh Prasad for I	

## <u>ORDER</u>

## IA NO. 91 OF 2018

(Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

#### Appeal No. 265 of 2016

Learned counsel for respondent Nos. 1 & 2 seek three weeks more time to file reply. They may take steps to file the same on or before 16.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 11.04.2018.

(Justice N. K. Patil) Judicial Member

(I.J. Kapoor) Technical Member

ts/mk